

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 04 OF 2026 (WZ)**

In the matter of:

Ganesh Devichand SalunkeApplicant

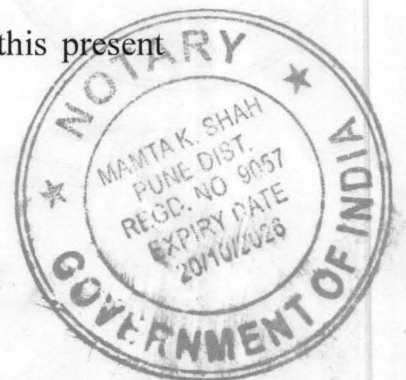
Versus

District Collector, Pune & Ors.Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO.
6 PUNE MUNICIPAL CORPORATION (PMC).**

I, Santosh Ramesh Lanjekar, Executive Engineer, Building Permission Zone 2 of the Pune Municipal Corporation i.e Answering Respondent Corporation having my office at Pune Municipal Corporation Building Shivajinagar Pune do hereby state on solemn affirmation as under:

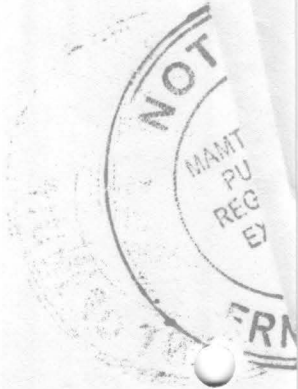
- (1) I am working in the capacity of the Executive Engineer in the Pune Municipal Corporation. I am filing this Affidavit-in-Reply to oppose the contents of the Application preferred and reliefs sought by the Applicant in the above captioned matter. I am filing this present



Affidavit-in-Reply to oppose the grant of any reliefs to the Applicant as prayed in the present Application. I crave leave to file a further Additional Affidavit in Reply as and when sought necessary.

(2) I am authorized by the Respondents to file this present Affidavit-in-Reply in my official capacity and as such I disassociate myself from any personal assertions made against me by the Applicant in the present Application, I have perused the documents brought on record by the Applicant and have understood the contents of the Application and based on the documents and information available in relation to the said issue.

(3) At the outset, I deny each and every averment and allegation made in the present Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse



unless and until the same is specifically admitted hereinafter.

(4) I say and submit that present matter pertains to illegal ground water extraction carried out at Survey No. 55, Kondhwa Budruk, Pune.

(5) I say and submit that the Applicant is seeking following reliefs in present Application :

1. *Constitute a joint committee of District Collector, Pune, Officers of MPCB, Maharashtra and other officers as Hon''ble Tribunal deems fit to inquiry and submit its report before the Hon''ble Tribunal within a time period as may deem fit.*

2. *Direct Respondent No. 1 to expeditiously seal both the said wells and all the borewells in the Subject Property and disconnect electricity supply to the Subject Property and submit a detailed report on the same before this Hon''ble Green Tribunal within a time period as may deem fit.*



3. Direct Respondent No. 1 to confiscate the water tankers with registration nos. MH04FD6447, MH42B9644, MH04HY0354, MH12EQ1053, MH12DT5734, and MH12HD6620 and prosecute Respondent Nos. 18, 19, 20, and 21 under Maharashtra Groundwater (Development and Management) Act, 2009 and initiate proceedings under Maharashtra Land Revenue Code 1966 for illegal digging of Well in the Subject Property at the location having geographical coordinates 18.451955, 73.886696 and submit its report before the Hon"ble Tribunal within a time period as may deem fit.

4. Direct Respondent No. 5 to initiate criminal proceedings under sections 303, 324, and 326 of Bhartiya Nyaya Sanhita, 2023 against Respondent Nos. 18, 19, 20, and 21 and Respondent No. 3 to investigate environmental violations in Subject Property and initiate proceedings under section 19 of

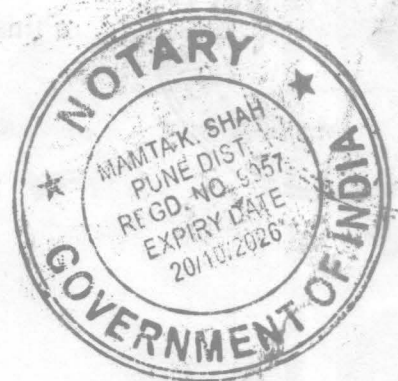


Environment (Protection) Act, 1986 against Respondent Nos. 18, 19, 20, and 21 and submit their respective reports before the Hon''ble Tribunal within a time period as may deem fit.

5. *Direct Respondent No. 6 to initiate proceedings under section 52 of Maharashtra Regional Town Planning Act, 1966 and under section 267A of Maharashtra Municipal Corporations Act against the Respondent Nos. 18, 19, 20, and 21 and submit its report before the Hon''ble Tribunal within a time period as may deem fit.*

(6) I say and submit that only one relief is sought against the Answering Respondent:-

5. *Direct Respondent No. 6 to initiate proceedings under section 52 of Maharashtra Regional Town Planning Act, 1966 and under section 267A of Maharashtra Municipal Corporations Act against the Respondent Nos. 18, 19, 20, and 21 and submit*



its report before the Hon"ble Tribunal within a time period as may deem fit.

(7) I say and submit that accordingly on 08/04/2026 Officers of answering respondent has carried out site visit i.e. Survey No. 55, Kondhwa Budruk, Pune and has observed as below:-

- i. The site under is occupied by (1) Altaf Kazi, (2) Latif Kazi, (3) Rashid Kazi, (4) Shafiq Kazi.
- ii. Unauthorized temporary shed is erected without permission from Answering Respondent.
- iii. Also, during the site inspection, two old wells and one borewell were observed. Water from the borewell was being pumped for sale through tankers by two persons, while one person was seen using the water for agricultural purpose.

(8) I say and submit that, in view of the above, the relief sought by the Applicant for the stoppage of illegal groundwater extraction does not fall within the purview of this Answering Respondent.



Pune

Date: /04/2026

2 1 APR 2026

Res. No 6

कार्यकारी अभियंता
बांधकाम विकास विभाग झो.क्र.
पुणे महानगरपालिका

VERIFICATION

I, Santosh Ramesh Lanjekar, Age: Adult, Executive Engineer, Building Permission Zone 2, authorized signatory for PMC do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This day of April, 2026

2 1 APR 2026



Adv. for Respondents No. 6



Respondents No. 6

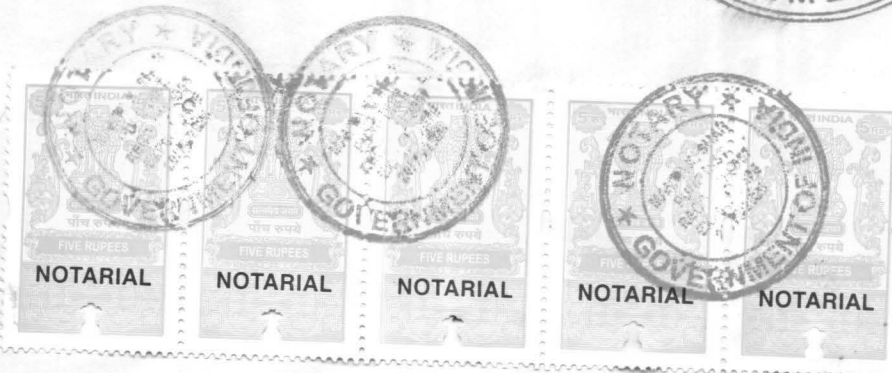
कार्यकारी अभियंता

बांधकाम विकास विभाग झो.क्र.

पुणे महानगरपालिका

BEFORE ME

MAMTA K. SHAH
NOTARY
GOVT. OF INDIA
PUNE DISTRICT



NOTED AND REGISTERED
AT SR NO. 5552/2026
DATE .. 2 1 APR 2026